

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 1077/2016

New Delhi, this the 1<sup>st</sup> day of April, 2016.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

Smt. Neelam Wadhawan,  
Age 59 years,  
Nursing Sister,  
W/o Shri Pradeep Wadhawan,  
R/o House No.E-213, MCD Colony,  
Azadpur, Delhi. .. Applicant

(By Advocate : Shri N.L. Singh)

Versus

1. North Delhi Municipal Corporation  
Through its Commissioner.
2. The Additional Commissioner (Health),  
North Delhi Municipal Corporation.
3. The Director (Hospital Admn.),  
North Delhi Municipal Corporation.

All (1) to (3) at Civic Centre,  
Minto Road, New Delhi.

4. Medical Superintendent,  
Hindu Rao Hospital,  
North Delhi Municipal Corporation.  
Malka Ganj, Delhi-110 007. .. Respondents

(By Advocate : Shri Manjeet Singh Reen)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. The applicant, who is working as Nursing Sister, filed the present O.A. seeking the following relief(s):

- a) To summon the relevant records pertaining to the grant of 3<sup>rd</sup> financial upgradation under MACP Scheme to the applicant;
- b) To quash and set aside the order whereby the pay of the applicant has been fixed in the pay scale of Rs.15600-39100 + 5400 (GP);
- c) To issue appropriate directions to the Respondents to re-fix pay of the applicant in the relevant pay scale with grade pay of Rs.6600/- in place of Rs.5400/- with all consequential benefits as per law;
- d) To issue appropriate directions to the Respondents to bear the cost of litigation on behalf of the applicant;
- e) To pass any other or further order which this Tribunal may deem fit and proper in the facts and circumstances of the case.

3. It is submitted that the applicant made number of representations followed by legal notice dated 16.03.2015 to the respondents. However, no orders have been passed on the claim made by the applicant.

4. In the circumstances, the O.A. is disposed of, without going into the merits of the case, by directing the respondents to consider the legal notice dated 16.03.2015 got issued on behalf of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

**(P.K. BASU)**  
**Member (A)**

/Jyoti/

**(V. AJAY KUMAR)**  
**Member (J)**